The House reassembled after lunch at thirty-three minutes past two of the clock,

THE VICE-CHAIRMAN (SHRI V. B. RAJU) in the CHAIR.

RESOLUTION REGARDING SETTING t P OF A CENTRAL CO-ORDINATING AGENCY FOR SPEEDY, EFFECTIVE AND PURPOSEFUL IMPLEMENTATION OF THE TWENTY POINT ECONOMIC PROGRAMME OF THE PRIME MINISTER.—contd.

I III: VICE-CHAIRMAN (SHRI V. B. RAJU): Let us now resume the debate on Ae Resolution. Shri Viswanatha Menon.

SHRI VISHWANATHA MENON (Kerala): Sir, after six months of emergency, now we are discussing the twenty point programme. The Resolution has been brought forward by my learned friend on the other side with bona fide intentions. The emergency was declared and at the same time this twenty point programme was also declared. But the framers of this twenty point programme had no idea of implementing it. That is why, after six months, every speaker who spoke before me was complaining that nothing has been implemented.

SHRI KAMESHWAR SINGH (Bihar): You did not hear the speeches properly.

SHRI VISWANATHA MENON: U you tool at the points mentioned in this programme, you will see that almost all these points had been discussed even before independence by the Congress itself. For instance, land legislation and excess lands were all discussed. They were only slogans for them.

Even now it is only a slogan for them. Sir, at the time of the last general election, all over India the slogan of garibi hatao was given and it has beert kept as a slogan for the last five years or so. Now, the slogan of this 20-point programme has been brought. Sir, my humble submission is that l he only programme that is being implemented in this country is the programme of repression. Even in today's papers you can see that the article relating to the fundamental rights of the citizens has been suspended. This is what is happening now. When Shri Sardesai was speaking, he was

complaining about the happenings all over I India. In my own State, where his own .comrade is the Chief Minister, the same thing is happening. There was a strike on a particular day in my State by the AITUC, i'he Chief Minister there is the cornrade of Mi. Sardesai. In that there were .also workers belonging to the AITUC, the C ITU and other trade union organisations and they were arrested. Sir. everywhere repression has become the order of tile day. Not only that. We cannot even agitate these things in the courts. We cannot say anything about these things. Sir. I would like to quote an example.

One MLA of the Kerala Assembl arrested and he was beaten up and he was put in the jail. He moved a petition before (he honourable High Court of Kerala. The Kerala High Court said. "We cannot go into the matter of detention. But this kind of maltreatment is very bad. if it has happened." So, the Court ordered, or gave the directive to the Government to conduct tin inquiry. The judgment was not given on the floor of the Court; it was given in the chamber. Nobody appeared for the person under detention. When that judgment was delivered in the chamber. When we got a copy of that judgment, the censorship came and we could not even publish that judgment of the Kerala High Court in our daily journal. So. repression has become the older of thd day. In the name of smashing the rightist forces, actually the attack is made by the Government on the working class. I was patiently hearing when the INTUC leader, Shri Bhagawati, was speaking the other day here pleading for the bonus to be paid to the workers. Who is benefited by the previous ordinance. The Capitalists. Actually, they have not taken any action against the big monopoly group. Have they taken any action against the big monopoly group'.' Have they taken any action against the multi-national corporations? No: they have not taken any action against these people. But they have taken action against the working class and they have taken action against the people who ?te agitating for democratic rights. Nobody is there to question this. . .

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Menem, I think this point has already boon mentioned during the debate on the President's Address. Now, the subject before us is the 20-point economic programme and you have to speak on that.

SHRI VISWANATHA MENON : Sir, I am speaking about the 20-point programme only. After all. Sir, what is the background of this 20-point programme? I am making only relevant points. What is this 20-point economic programme for ? It is said that it is for the economic emancipation of the people and for the economic emancipation of the workers the basic thing is that they should have taken action against the multi-national corporations and the big monopoly groups. Have they done it? They have let them off. But they are taking action against the working class and are not giving them their bonus and are acting against the trade union rights and other fundamental rights. So, Sir, this 20-point programme cannot be taken out of this context and discussed and it is impossible to do so and if you try to do, you cannot deal with this programme properly. I say this because the slogan of 20-point programme is there only now. But most of the items in that were taken up and agitated by the Opposition during the last 28 years and there is nothing new in this 20-point economic programme.

Actually, the framers also did not want it to be implemented. That's why, Sir, when you yourself were speaking you were complaining about a lot of things. Mr. Sardesai was complaining about a lot of things, and others were complaining about a lot of things. My humble submission is that I have no illusion that these points have been put in for implementation. This programme is not for implementation. It is only a slogan to catch votes, otherwise if they were sincere in these issues, if the ruling parly was sincere in these issues, they would have taken action on the basic points. They have not done so. Even yesterday when the Prime Minister was speaking, I was hearing with all attention. What was her reply?

iShe said that they stand for mixed economy. Do you mean that mixed economy is the solution for a poor nation like India-saying that we are standing foi' mixed economy and we are not going to touch anybody? Even after the declaration of emergency, the next statement that came from the Prime Minister was that there would not be any more nationalization. Are you going to argue that with all these declarations you are going to bring socialism in this country? Actually, in the name of 20-point programme, in the name of emergency, in the name of fighting the right reaction, the fighC is put against the democratic forces, left forces and trade unions. My friend, Mr. Sardesai's party may have an illusion that these things some day will do some good to the workers. But my humble submission is that these kinds of illusions the Congress Party has a tradition to create always, and to a certain extein they were successful also; T am prepared io agree to it. Whenever election comes, some slogan will be put and the people will Hock behind that. After the election, the Congress will get majority. And who will get the benefits? Big monopoly groups, multinational corporations, and so on. Sir. even by the latest agreement signed by Mr. Subramaninm in America who is going to be benefited? Ts it not giving a clean chit to neocolonialism to get into our own country? Sir, such is tho position. Simply saying that excess land has been taken. so many huts have been built, so many buildings have been constructed, Ls not going to solve the problem, because even if excess land is taken it will not be distributed. My friend, Mr. Sardesai. was telling about the Bengal Government saying that everything has been implemented. If yoti seriously want to do something for ooor and the ordinary man of this country, you can do it by first touching big monopoly groups, by touching multi-national corporations. If you are not going to touch all these and simply go on, saying, "we are doing this and we are doing that", it will be only a political tamasha in this country. My humble submission, in the circumstances, is that whenever people begin to

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agitate, whenever they want some trade union rights, there comes an Ordinance or something. For instance, in Kerala wc were to conduct a Civil Liberties Conference. We were not given permission. Comrade Namboodripad went to the High Court with a writ. The writ is pending. Now, today it has been published in papers (hat Article 19 has been suspended and some other Articles have also been suspended. What is then the remedy, Sir ? These things have to be agitated.

Re. setting up of a

Sir, I want to say a few words more about the prisoners or detenus who haw been detained. They are not brought before the court. According to law they cannot be brought before the court. No court can go into the merits and demerits. But you are not doing justice even to theii families. You are not paying a single pie as family allowance. You are not at all concerned how their families are being fed during these days. You want to pressurise their opinion by starving their families. This is what is actually happening. 1 know many of you have gone to jain alongwith us during independence struggle. I want to ask you: Was this the treatment that was being meted out to you by the British 7 You were being treated properly. Even in 1964 when we were put in jail, we were treated better. But now we are being treated just like criminals.

SHRI RANBIR SINGH (Haryana): It is a big lie.

SHRI Y1SWANATHA MENON: It is not a lie. You appoint a parliamentary committee to inquire into it. Except in Rajasthan, nowhere a single pie has been given as family allowance for the detenues. Tn Rajasthan also, it was given after the prisoners had gone on hunger strike. Is this the way you have to treat the opposition? You have got majority. That does not mean that yoii can crush the minority. You have got majority in the Assemblies and Parliament. But we are prepared to face elections and you are not prepared to face elections. (Time bell rings). You

have extended the life of the Parliament. You may extend the life of the Assemblies. In Kerala also, you have extended the life of the Assembly by another 6 months. Is this democracy? Yesterday, Madam Prime Minister was try-ing to teach us what democracy is and all that. Is this democracy to crush the opposition? There is a terminology in political science. It is called dictatorship. When we say that, you become angry. Somebody was trying to say that J.P.'s movement was mobocracy. If I may put a word for your democracy, it is not democracy, it is In-diracracy. If 1 say it. you don*t like that. You are not giving any chance to the opposition to say this in public. Let the public decide. Let us go to the public. {Time bell rings} Are you prepared to face elections after March? You are not prepared to face even your own party elections. Both the elections have been postponed. Tha* is what I read in the newspapers from Chandigarh.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Your time is over.

SHRI VISHWANATHA MENON: I am concluding. I do not want to take any more time. I would request that this kind of cancelling the fundamental rights must be stopped: 1 request that the prisoners who are in jail, the detenues who are in jail, must be treated like human beings. Thank you, Sir.

थी रणबीर सिह(हरियाणा): सभाध्यक्ष जी, अभी मझ से पहले बक्ता श्री विश्वनाथ मैनन जी ने हमारा ध्यान दिलाया इस वात पर कि 20 सूत्री कार्यक्रम क्या है। उन्होंने इस बात के ऊपर चर्चा नहीं की कि 20 सुबी प्रोग्राम कैसे जल्दी से जल्दी कियान्वित किया जा सकता है। हमारे प्रस्तावक महोदय ने जी प्रस्ताव रखा उसमें उन्होंने यह रखा है कि "प्रधानमंत्री के 20 सुबी प्रोग्नाम की प्रभावी और उद्देश्यपूर्ण कार्यान्विति के लिए एक केन्द्रीय समन्वय अभिकरण की स्थापना करें।" सभाष्यक्ष जी, मैं यह मानता हं कि शायद कोई नई समिति बनाने की आवश्यकता नहीं है। क्योंकि हमारे देश में प्लानिंग कमीशन पहले ही मीजुद है। योजना आयोग का काम यही है कि सारे

[थी रणबीर निड]

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प्रदेशों के अन्दर जो तरक्की हो रही है उसका समन्वय करे और यह काम वह बड़ी तेजी के साथ कर रहा है और आगे भी करता रहेगा, इसमें कोई मुदेह नहीं हो सकता है। 20 सुन्नी कार्यक्रम क्या है, और क्यों लाग किया गया है, यह एक बहुत बड़ा प्रश्न है। उप-सभाध्यक्ष जी, ग्राप जानते हैं कि जब सन् 1971 में चनाव हुए तो विरोधी दल बालों ने यह नारा लगाया था कि इंन्दिरा हटाओं लेकिन हमारी प्रधान मंत्री श्री-मती इन्दरा गांधी की ने नारा लगाया था कि गरीबी हटाग्रो। चार साल तक ये लोग प्रधान मंत्री को हटाने की बात कहते रहे और इन लोगों ने रेल का पहिया जाम करने की कोशिया की । आप जानते हैं कि देश की ब्राजादी के सान्दोलन में हम भी नजरबन्द हुए थे। अप्रेजों के राज में हम लोगों को जो सुविधा मिलती थी उससे कहीं ज्यादा स्विधाएं बाज जेलों के बन्दर मिल रही है। रोहतक जेल के अन्दर बहुत सारे नेतागण मौजूद हैं। वहां पर टेलीचिजन देखने की भी सुविधा है। लेकिन ग्राप जानते हैं कि देश की तरक्की का नाम श्रीमती इन्दिरा गांधी की तस्वीर है और श्रीमती इन्दिरा गांधी की तस्वीर देखना और देश की तरककी को देखना इनकी ब्रांखों को पसन्द नहीं है। इसलिए ये लोग सम-बते हैं कि कोई सविधा नहीं है। इसके साथ साथ ग्रगर ग्राप रेडियो मुनें तो उसमें देश की तरककी के साथ श्रीमती इंदिरा गांधीं का नाम भी जड़ा होता है। रेडियो सननें में भी इनके कान बहरे हो जाते हैं। इनकी द्याखें देखती नहीं और कान सुनते नहीं। इन चार सालों के अन्दर जब हमने संविधान की बदलने की कोशिश की या गरीबों के हित के लिए कोई बिल पेश किया तो हर चीज को ये लोग चैलेन्ज करते चले गये। इन लोगों ने इस बात की भी कोशिश की कि हमारी प्रधानमंत्री श्रीमती इंदिरा गांधी हिन्दस्तान की गरीबी को हाटाने के लिए जो जडाई शरू करना चाहती थीं उसको वह न कर सकें और जो इसरजेन्सी या आपात-काल की घोषणा की गई है और जिसके सबंध में इन लोगों को गिला है, वह भी मैं मानता है कि गरीबी हटाने की एक योजन। है। इस देश के अन्दर गरीबी हटाने के लिए इतिहास लिखने वाले इस बात को साबित करेंगे कि देश की स्थिति को देखते हुए इमरजेंन्सी लाग करना ब्राबश्यक था और जो लोग देश की गरीबी हटाने में रोड़ेबन कर सामने बारहेथे उनको जेल में रखना भावश्यक था। हमारे जो भाई जेलों के सन्दर सेजे गरी

हैं जो कार्यवाई कर रहें थे वे वह देश के हित के लिए नहीं कर रहे थे। देश के हितों के खिलाफ काम कर रहे थे। यह बात श्रव साफ हो चुकी है कि देश की जनता का समर्थन इनको प्राप्त नहीं है। हमारी तादाद ज्यादा भी हो मकती है भीर कम भी हो सकती है। जब हम संग्रेजी साम्प्राज्य के खिलाफ लड़ रहें थे तो हमारे देश के जो भाई जेंल में नहीं गये वे खौर वे लोग सत्याग्रह नहीं कर सकते थे। लेकिन उनकी हमदर्वी हमारे साथ थी। हमारे जो राजनैतिक मखालिफ थे वे भी हमारे साथ थे। झाज ये लोग झावाहन करते हैं कि अभी चनाव होने चाहिए। हम यह जानते हैं कि धगर ये लोग इस बात का ग्रावाहन पहले करते तो इनको बास्तविक स्थिति का पता चल जाता । हमारे देश की गरीबी को हटाने के लिए चंकि कुछ वक्त लगना था, इसलिए इस बारे में हमारी योजना भी चामे बलती रही । हमने इसके लिए कोई ज्यादा समय की बात नहीं कही है। जनता ने हमारी प्रधानमंत्री को और कांग्रेंस दल को पांच साल का समय दिया था ।

उन्होंने हमारे साहे 4 साल कुल्तमकुल्ता, हान पांब खींचने में, लगा दिए। देश की जो क्षमता जी लौहा पैदा करने की, बिजली पैदा करने की, रेल के अंदर सामाने दोने की. सीमेंन्ट बनाने की. उन सब को इन्होंने पीछे खींचा, और सब मजदूरों की दहाई देते हैं। मजदूरों के साथ हमको भी हमददी है और जो मजदूरों के साथ हमदर्वी रखता है वह यह चाहेगा कि देश के श्रंदर पैदावार बढ़े क्योंकि देश की पैदावार बहेगी तभी मजदूर को कुछ मिलेगा। लेकिन इन्होंने तो देश की पैदावार खत्म करने की कोशिश की और आज फर्ना -रहेश का भी मझे याद है--मेनन साहब भल गए होंगे-1974 में मेनन साहब के करीब उठते हुए डा - करि-यन ने कहा था इस सदन में फिर दीबारा हम नहीं बैठेंने। मेनन साहब, बापका चैनेन्ज हवा; साल डेढ माल बीत गए, यह सदन बैठा हुआ है, यह सदन की कार्यवाही शांति से चलती है, बापकी पूरी कोशिशों के बाजजद हम आगे वड़ रहें हैं।

उपसभाव्यक्ष जी, ये कहते हैं कि लगी छः महीने में यही नहीं बताया कि कौन कमेटी (सिमिति) बने। तो जैसा मैंने कहा, समिति बनाने की धावश्यकता नहीं है और अभी कल परसों हमें, सारे सदन के मेम्बरों को, जो कागज़ दिया है उससे यह साबित होता है कि कोयले की पैदाबार 1974 में 56,690 हंजार दन थी और

वह 11.6 परसेन्ट बढ़ कर 63,244 हजार दन हुई; इसी तरह से पेट्रोलियम की पैदाबार जो 5,022 हजार दन भी वह 5,570 हजार दन हुई, जो 10 परसेन्ट बढ़ी; और तांबा जिसकी पैदावार 6.4 हजार टन थी आज वह 12.9 हजार टन है, जो 101.6 परसेन्ट बही, और अल्युमिनियम को पैदाबार 8। हजार टन सै 115 हजार टन हुई जो पिछले साल के मुकाबले में 42 परसेन्ड अधिक है। इसी तरह से फीलाद-श्रोहे की पैदावार 3114 हजार उन थी. उसके मकाबने में 3625 हजार टन हुई जा 16.4 परसेन्ट प्रधिक है भीर लेंड् की 2.6 हजार टन थी, प्रव 3.3 हजार टन है, जो 26, 9 फी मदी ज्यादा है। इसी तरह से सीमेट है, बिजुली है। श्राप जानने हैं कि 1974 के ग्रंदर भीर 1975 के पहले छ: महीनों में इस सबन के सबस्यों को भी साबन नहीं मिलता था, इस सदत के सदस्यों की रेजर के लिए ब्लेड नहीं मिलता था, देश के अंदर सीमेंट नहीं मिलती थी, लोहा नहीं मिलना था, ब्लैक में भी नहीं भिल्ता था, किसी कीमत में नहीं मिलता था, कपड़ा नहीं मिलका था और आज यह 20-मुदी कार्यक्रम की योजना को करामात है मेनन माहब, कि हर चीज आक श्रापके पीठें हम बांध मकते हैं। 3 P.M.

" आपको पार्टी सी० पी० एम० जितना अनाज उठाना चाहती है उतना हम भाज दे सकते हैं। प्राज अवाज की कोई कमी नहीं है। सीमेंट की कोई कमी नहीं, विजली की कोई कमी नहीं। कों नहीं है; वह इसलिए कि हमारे जो विरोधी पार्टी के भाई लोग ये, वे मजदूरों को बहुवपने थे और काम पर जाने से रोकते थे। प्रव हालत यह है आज वे उन्हें काम पर जाने से रोक नहीं सकते हैं। यही आपको आज गिला है कि जिन लोगों को आप काम पर जाने से रोक हीं साम वें उत्हों को सहीं से उतकों अब नहीं रोक सकें। यही आपको साज गिला है कि जिन लोगों को आप काम पर जाने से रोक देते थे उतकों अब नहीं रोक सकेंं। यही आपनकालीन स्थित है।

इस मदन के अन्दर हम ने देखा था कि जब श्री कृष्ण-कान्त इसर बैठने थे और बौलते थे, तो बोलने समय सभापति या उप-सभापति की तरफ नहीं देखने थे बिल्क उसर प्रेस की तरफ टेढ़ा देखते थे। इसी तरह से मैथयू कृरियन साहय जब सदन में बोलते थे तो सभापति या उप-सभापति की तरफ देखकर नहीं बोलने थे बिल्क श्रेस की तरफ देखने थे। इसी तरह से जितने भी हमारे ऐसे मार्ड थे को देण में इस तरह की फिजा पैदा करना इसहते थे जिससे देख की पैदाबार घट जाय, वे मजदूरों को बहकात थे। ये ही मारे भाई और पार्टियां मिलकर करताल गई। इन लोगों ने हरियाणा में करनाल में किसानों को कहा कि आप लोग और पंजाब के लोग गेहूं पैदा करते हो, लेकिन आप लोगों को गेहूं के उचिन दाम नहीं मिलते। जब ये माई लोग दिल्ली में आते हैं तो किर महंगाई की बात करते हैं।

SHRI G. LAKSHMANAN (Tamil Nadu): If he talks very loud, we cannot get the translation. This is my humble request.

श्री रणबीर सिंह श्रार मेरी यावाज मोठी है श्रीर-ट्रान्सलेशन नहीं हो रहा है तो यह बात समझ में नहीं आतो है! हो, अगर भेरी स्पीट ज्यादा है और आपको ट्रान्सलेशन समझ में नहीं श्री रहा है, तो यह बात समझ में श्री सकती है और में अगो कम रफ्तार से बालांगा।

इस समय मैं ज्यादा नेकी या जोर से नहीं कहते हैं कि जैसा मैंने अरु में कहा था कि हमारे ये भाई कहते हैं कि कांग्रेस ने यह 20 मूबी तमाणा किया है। लेकिन मैं अपने भाईयों में कहना चाहता है कि वे जो तमाणा करता चाहते थे ये अय नहीं कर सकेंगे और इस तरह की कोई यान अपन्तकालीन स्थिति में नहीं की जा सकती है।

यह कहते हैं कि हम ग्रामातकालीन स्थिति में कोई खाम बात नहीं कर रहे हैं । हमारे भाई पहिले लोगों को बहकाने थे, उनको काम में जाने से रोकने थे सीर ये सब बान पहिने रेडियो. टैलीबिजन और अखबारों में आही थीं । लेकिन ग्रव हमारे भाई लोगों की कोई खबर नहीं ग्रा रही है और न ही कोई खबर ग्रखबारों में इस तरह की छापी जाती है। हमारे देश ने इस बीच काफी तरक्की कर ली है स्रीर हमारे विरोधी भाईयों को वह नजर नहीं भाता है। हमारे विरोधी दल के भाईयों की यह फिला है कि ग्राज उनकी बात नहीं सुनी जा रही है। लेकिन मैं यह कहना चाहता हं कि हर एक पंचायती राज्य में प्रपने-अपने सुझाव देकर इकट्टा मिलकर समस्याधी का हल किया जा सकता है यौर पनकों कार्यान्धित किया जा सकता है।

जप-सभाष्यक्ष महोदय, 1966 में हमारी प्रधान मंत्री जी इस देश की प्रधान मंत्री बनी थी। चाहे सरकारी कपनियां हीं, चाहे अरकारी फाइनेंस इंस्टीट्यशन्स हीं, चाहे दूसरी कंपनियां हीं चाहे डिफोन्स संविसेत इंबैस्टमेंट से सम्बन्ध हीं श्रीर चाहे [श्री रणवीर सिंह]

इंबैस्टमेंट फाइनेंस से सम्बन्ध रखता हो या खेती की तरक्की से सम्बन्ध रखता हो, इन सबके श्रन्दर हिन्दस्तान में 6584.65 गरोह रुपया लगा हम्रा या । 1975-76 में यानी इस साल तक इस मद में 16203.57 करोड़ रुपया लगाया जा चुका है।

इसी तरह से, उपसभापनि जी, इस देश के घन्दर बिजली से पहले चलने वाले पम्पों की तादाद दस लाख थी । श्रव प्रधान मंत्री के जमाने में 25 लाख हुई, लेकिन हिन्दुस्तान के लोगों का हौसला तोडने के लिए गली गली, कचे-कचे के अन्दर कहा गया कि हिन्द्रस्तान में कुछ नहीं होता, हिन्दुस्तान की तरक्की नहीं हो रही है। तो ये वो हौसला तोइने वाली बातें हैं वे तो देण के दूष्मन ही किया करते हैं। भाज हथियार की लड़ाई इतनी तेज नहीं है, हथियार से भ्रादमी नहीं मारे जाते, हौसला तोड़ कर हराया जाता है। इमने पाकिस्तान को फौज को मार कर नहीं हराया, उनका हौसला तोडकर 90 हजार फौजियों को कैंद्र किया था । ये हमको कहते हैं कि हम बड़ी-बही विदेशी कम्पनियों का रपया यहां मंगा कर इस देश को गलाम बनाना चाहते हैं । बीस-सुन्नी प्रोग्राम ग्राधिक भ्राजादी की लड़ाई के लिए शुरू किया गया है और गरीब भाईयों को 70 लाख मकान बनाने की जगहें दी गई हैं जिनके पास मकान नहीं थे । पंजाब, जिस प्रदेश से मैं पहले घाता था, मैं 1954 में कमीन बांटने लिए किसानों ने जमीन दी लेकिन सरकारी महकमों ने 21 वर्षों तक उसको बांटने नहीं दिया भौर वह अब चन्द महीनों में बटी है। इसी तरह से जो भाई बेगार लेते थे वे अब बेगार नहीं ले सकेंगे । हां, यह बात ज≅र है कि कुछ भाई हैं जो बीस-सुबी प्रोग्राम को कार्यान्वित करने के नाम पर उल्टी गाडी चलाना चाहते हैं ऐसे सरकारी मफसर या जो ऐसे भाई हैं उन से बचना चाहिए

(Time Bell rings)

उपसमाध्यक्ष (श्री बी०बी० राज्) : रुल के मुताबिक 15 मिनट है, 17 मिनट हो गए।

श्री रणबीर सिह: दो मिनट में खत्म कर दंगा ।

मुद्रास्फीति की बात की जाती है। यह पता नहीं किसके लिए है। कपास पैदा करते हैं। पिछले साल की कपास का पैसा आज तक नहीं मिला । गन्ना पैदा करते हैं, गन्ने की कीमत नहीं मिली, दूसरी चोजें पैदा करते हैं, उनकी कीमत नहीं मिलती । गन्ने का भाव 14 साढे 14 रपए की विवन्टल पिछले साल मिली थी लेकिन धाज 11 रुपए देने का प्रस्ताव है । जो भाई बीस-सुती प्रोग्राम के नाम से किसान - विरोधी बात करते हैं उनसे बचना चाहिए । ये बहे पहे-लिखे हो सकते हैं, बढ़े विशेषज्ञ हो सकते हैं, लेकिन ये हिन्द्स्तान की नब्ज को नहीं समझते हैं। हिन्दस्तान की नब्ज समझ कर बीमारी समझनी होगी धीर बीमारी समझ कर उसके लिए योजना बनानी होगी । तो मैं गजराल साहब से प्रार्थना करता हं कि किसान को जितना रूपया धाप देंसे वह छिपायेगा नहीं, वह चोरी नहीं करेगा, चोरी से जायदाद नहीं बनायेगा, वह हिन्दुस्तान के लिए उत्पादन करेगा।

विजली पैदा करने की बात है। उपसमाध्यक महोदय हमारे यहां पानीपत में धर्मल प्लान्ट लगना है, जितना रूपया चाहिए वह नहीं मिलता । पंडित जवाहरलाल नेहरू नहर की योजना है उस पर जितना रुपया साल में खर्च कर सकते हैं वह नहीं मिलता । तो मुद्रास्फीति कहां जाती है हमें नहीं मालम । तनखादारों की तनस्वाह या भत्ता पांच महीने के बाद दें तो झगड़ा उठता है। धौर जिस से देश की पैदावार बढ़ती है, मुद्रा-स्फीति के नाम से उन पर रोक लगाना यह इस योजना और बीस-सूत्री प्रोग्राम के विश्व है। इस लिये मैं गुजराल साहब से प्रार्थना करता हं कि खेती की पैदाबार बढ़ाने के लिये, बिजली की पैदावार बढ़ाने के लिये वे प्रपने खजाने का मह खोल दें । जितना रूपया जी प्रदेश भी खर्च कर सकता है वह उसे करने दें। धगर बाद का पानी इस्तेमाल करने के लिये कोई प्रदेश पैसा मांगे तो वह उस को दें। यही मेरा आखिरी निवेदन

SHRI U. K. LAKSHMANA GOWDA (Karnataka) : Mr. Vice-Chairman, Sir, I am very happy my friend Mr. Nagaraja भाव तभी गिरेगें जब किसान पैदाबार बढ़ा सकेंगे। Murthy has brought in this Resolution here

[9 JAN. 1976]

today which concerns itself with the discussion with regard to 20-point programme and the coordination of it within the whole country. Sir, it is very commendable th^l he as a member of the ruling party has brought in the subject but while moving the subject he also stuck to the same position of bringing into the chorus about emergency. It was not necessary because what he tried to establish when he started moving the Resolution was that but for the emergency any of these programmes could not have been brought up. He also brought in so many small excuses for the Congress Government which has been in this country for the last 27 years for not having brought in all these progressive changes.

Before I go into the 20-point programme which I fully support and I am very happy to take part in the discussions with regard to that, but since he prefaced his speech with regard to emergency to do this, I would like to ask here, was it necessary for emergency to be brought in to bring in this item No. 12, i.e. raising the income-tax exemption limit from Rs. 6000 to Rs. 8000? (Interruptions). You listen to me for one minute. In this very House, everytime the Finance Bill has come in for discussion, members from both sides, including Mr. Ranbir Singh, have said thai the limit should be raised from Rs. 6,000 to Rs. 10,000, but nothing was done. As soon as emergency was promulgated in the month of June, this was the first practical implementation of one of the* points of the 20-point programme. What about the ether points? And I would like to mention in passing, was it necessary that emergency should be here to have revision of agricultural wages under the Minimum Wages Act ? Every State) has a minimum wage legislation. Every three years that has to be revised and many states have done so. I am only trying to make out that my friend need not have gone into the chorus and blamed every one of us, that none of these things! could be implemented because either Shri Viswanatha Menon was there or some other opposition party was

there, that they came in the way of implementation of all this programme. And to add to it, to my surprise, my friend Shri Ranbir Singh who generally confined himself mainly to agriculture, he also went on to say that the opposition came in the way of abolition of poverty. This is the big-i gest joke 1 have heard in this House for I the last so many years. Anyway, Sir, he made out a case for perpetual emergency, that if it is there everything will be all tight.

Apart from that, I fully support this 20point programme and many people who are in the Opposition, representatives of many i.f whom are under detention, have said that that is a national programme. Even Mr. Goray went on to say that Shri Jayaprakash Narayan in his letter to the Prime Minister had said that these 20 points could be a national programme. I am happy that nobody has opposed this programme. So. as Mr. Ranbir Singh I am also an agriculturist. Of course, I have other plantation interest which is also part of agriculture. (Interruptions). Mr. Schamnad, why do you try to separate it? With regard to increasing the agricultural production, I fully share his ideas. Now the crops this year have been better not because of inputs and other things but because of the weather conditions. The prices of fertilizers and pesticides which went up by about 300 per cent during the last two years have marginally decreased. Where subsidies have been nrovided for the agricultural sector, the subsidy element, according to me, is very low. That is one point I would like to bring to the notice of my friend Mr. Gujral in the Planning Commission, that they should bestow a little more attention to see that a higher subsidy will be available with regard to the supply of fertilizers. Now, we were talking about mechanising agriculture and other things. To the tillci, let alone the tractor which costs Rs. 65,000 (along with equipment and other things it comes to Rs. 80,000), the loan from the land development bank is available at 10 per cent interest. The loan rate of interest is so heavy that very few agriculturists can

(Shri LT. K. Lakshmana Gowda] afford it If you take a tiller, it costs Rs. 20,000. 1 am told there is even Customs and Excise duty on these items. It' you want to mechanise agriculture, these must be available to the agriculturists at lower prices.

Then take the question of supply of electricity. On paper it is stated that in such and such State every village is electrified. In my State there are a large of electrical units, but in actual working, supply of current for pumps and other things as w costly. And also the tariff villi regard to the irrigation pumps should be reviewed it is very necessary that you go into that question and see that sufficient inputs and all these means are made available to the agriculturists so that proper agricultural production is maintained.

n if this year we are expecting agricultural production to the tunc of 115 million tonnes, there is no room for complacency. Even previously when ue had jjood crop, we have said that next year we will be able to export food grains, but we know what happened . subsequently. A United Nations expert has said that India being hugely an arid country, one or two more failures of monsoon might bring in famine conditions. We must be prepared for that. We must see that raoi'e undergorund water resources are found irrigation facilities are improved inputs are made evailable at very reasonable prices so that agricultural production is maintained. In view of the fact that many of the units after the land legislations have become uneconomic units, unless additional inputs are made available to them, they would not be able to produce enough. There has been such fragmentation in this country already by the normal divisions in the Hindu joint familypartition took place for income-tax and so many other purposes, if my friend Mr. Gujral makes a study of it, he will ree to what extent uneconomic holdings have increased in this country, particularly in dry areas. And how we have to prevent it. (Interruption.) That is my point.

Unfortunately, in our erthusiasm for implementing the land reforms, nobody looked into the question of the economic holdings when the ceilings were fixed. But that is a different matter. I have spoken about it in the previous session.

AN HON'HLI MEMBER: What about the agricultural price fixation?

SHRI U. K. I.AKSHMANA GOWDA: That is another point. Even today no-bv.Jy goes into the question of cost of production of these items. Half a Chief Ministers sit and decide the price. Somebody says Rs. S5. another says Rs. 75, and then some via media is found, but no cost of production study is made. That is a matter which the Planning Commission should take up in earnestness.

Then I will come to certain other matters with regard to speedier implementation and distribution of surplus land. Sir. every State is unhappy with this state of affairs. My friend Mr. Surdesai said that certain steps have already been taken for distribution of surplus hind. Sir. I do not rely so much on the statistics which are provided to the government, Mr. Vice-Chairman. Sir. as you have also been in the Government in Andhra Pradesh, you know how statistics are collected. The Revenue Inspectors send some figures thai are collected by the tchsildars. These come lo the District Collector and then the State. Then you get the whole position, how much land has been brought under cultivation, and all that. There is as element of doubt or exaggeration in it.

What 1 am trying to put forward here is, during the distribution of the surplus land, it is better to distribute it to an uneconomic holder and make it an economic unit instead of distributing il as half an acre and one fourth of an acre because according to the legislations in the different States, the land is to the landless. For all other things a man has to have some qualifications. But foi land, the only qualification is to be

given that he has to be a landless person. What happens? If there are five acres at surplus land taken from somebody and if it is to be distributed to five people at the rate of one acre each, you will create five oneacre uneconomic holdings. But if preference is given to one who is already an uneconomic holder, he becomes economic holder in the area and it will definitely improve the set-up and the economy of the village. This point I have made earlier, and I would like this to be looked into. Of course, for propaganda purposes, for electioneering purposes and others, (he distribution of land to the landless will be better. But in the genuine inteiest of improving the economy of the village it is better to make the uneconomic holdings irtt~ economic holdings rather than create more uneconomic holdings. If the population is r(ore in the pore! areas, it should be siphoned off into other productive purposes, ana not making them live at perpetually a subsistence level.

Then I come to the question of bonded labour. It is surprising even after 27 years of Independence, we still have bonded labour. I do not know in what manner it exists. I am told that it exists in many places. This legislation is welcome. But one has to be very careful in implementing this because as the Mover of the Resolution has «aid, many malpractices have taken place. So, there is harassment to a person saying that you have got bonded labour. And the labourer is also harassed; the employer is MIso harassed. And in the bargain the labourer will never get any other alternative employment. So, when this bonded laboui is abolished and when these people are made free, other avenues of employment rtiuts be made available to them, and it must be seen by the authorities that the bbourer is absorbed in some other avoca-uon. Otherwise, it will mean a great hardship for him. I never say that this bonded labour should continue; it should have gone long ago. It is good] that a legislation is there. But the implementation should b: on that line.

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Then about the liquidation of rural indebtedness, this is sought to be done by legislation. Merely passing a legislation doe^ rot help. We should see that the measuie really benefits the people. If we say that a person who lends money to a person below a certain income, will not get it back, he will never lend. What will happen to the people. Where will that man get money from ? What is the alternative means provided? If you go to the bank, they want security. In most of the villages you will not have such facilities. The banker will ask for surety. Let me give an example, Take an uneconomic holder. What does he do? From the local shops he goes on borrowing, goes on getting whatever daily consumer goods he needs for a whole year. At the end of the year he clears up ttat account by giving his produce. So, now if the shopkeeper is barred from advancing the person money or giving goods, what is the other facility which is available ? S<>, it is very necessary thai a certain particular infrastructure is built so that when a private money-lender is barred from lending money, he must be in a position to get money from other institutions, from either a cooperative society or a bank. Otherwise, the purpose will not materialise. People will say it has been abolished but in actual practice, you will not find it. (Time-bell rings.) I have taken only 10 minutes.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You have taken 15 minutes. The clock is correct.

SHRI U. K. LAKSHMANA GOWDA: 1 would request you to give me a few more minutes.

Then there is socialisation of urban land and urbanisable land. Let me hope that this will see the light of day because as I have said earlier this ceiling on urban property has been biggest joke of the 20th century. Because there was a ceilin.i on agricultural land and agriculturists like, Mr. Ranbir Singh protested, they said, "All right, there will be a ceiling on urban

[Shri U. K. Lakshmana Gowda] property". It was a ceiling on urban property to start with. Then discussions took place. I know the persuasive power of the urban people with the powers that he is more than ours. So property' is dropped and 'urban 'urban land' is introduced. Let me hope it comes in some way to help the growth of the economy and make space available for poorer people to build houses in urban areas. Otherwise, if there was any serious idea that big houses should be taken away—this has been talked of for the last six years—buildings worth Rs. lakhs, Rs. 10 lakhs and Rs. 20 lakhs are continuing to come up, and even Ministers go to open them. If there is a hotel on a Rs. 5 lakh building, Ministers go to open it. This ceiling on urban property has come to that stage! And now it has come as 'ceiling on urban land'. Let me say that I would speak about it only when it comes as a Bill. Let me hope that it will bring some benefit to the poorer sections.

(Time bell lings.)

THE VICE-CHAIRMAN (SHRI V. B. RAIU): All points you cannot cover.

SHRI U. K. LAKSHMANA GOWDA: Again I would like to say that I am fully for the implementation of this programme.

conclude, my friend Nagaraja Murthy has suggested that a coordination committee is necessary. I think I am inclined to agree with him even though my friend, Mr. Ranbir Singh, said that the Planning Commission could do the job. I know Planning Commission is there and that it has connection with the State Development Councils as well. But I do not know whether the Planning Commission has any such committees now constituted to review the progress of the implementation of this 20-point programme. For that, 1 think a co-ordination committee should be appointed in addition to these smaller* rural committees which you yourself mentioned i while speaking on the subject, to see that i the actual implementation takes place al I the village level and the whole thing is t

co-ordinated at the centre and from State to State, and also to see that exaggerated statistics are not just provided for circulation but actual implementation takes place. I think it is very necessary and 1 fully support the Resolution.

SHRI B. RACHAIAH (Karnataka): Mr. V ice-Chairman, Sir, I thank you for calling n.e to speak on the Resolution moved bj Mr. Nagaraja Murthy. The Resolution urges upon the Government to constitute a coordination committee, particularly at the Central level and at the State and district levels. To this question, an answer has been partially given by Mr. Ranbir Singh, who has experience of handling the administration in a State Sir, from my little knowledge i also know that in the Planning Commi' »;ion, they have got a review committee, they have a steering committee and task force committees are there. They do the job of reviewing how progress has been iiiade. But here the words used are "foi speedy implementation". That means, he wants the close association of the non-officials, particularly the MPs and the MLAs and MLCs at the State level. Most 'r the States have also constituted some committees at the State level. Even at Uifc Central level, the Prime Minister, who is heading the Commission and also the Planning admin'stration, has got some coordination committee at the ministerial level. If Mr. Nagaraja Murthy's argumenl is that the MPs have to be associated, i mink it is for the Government to see that nuch of the MPs who have an intimate knowledge of the rural areas are associated with such a coordination committee.

Apart from that, one other objection laised by some of the hon. Members of Ihe opposition who participated in this debate was why emergency alone has been made ise of for bringing this twenty point programme fot implementation, If you look itto the history of this nation or any other nation, you will see that it is only luring crises the poorer section get some-hing from the administration. Similarly, lie present situation has accelerated this

[ifogratrtme and for that alone 1 take this opportunity to thank the Prime Ministei and the Government for having come forward with this package of programmes fot the uplift of the poor sections of our society. Bven these programmes are met with lot of difficulties. Though many in the opposition outwardly pose themselves as -upporttrs of this programme, inwardly I have herd them speaking against some of these on the ground that they take away some of their privileges and rights. So they aic not wholeheartedly supporting the pro-?nimmc. Therefore I, request the Government to go ahead with the programme with firmness.

So far as bringing down the prices is. .ucerned, naturally it depends on the internal production. This year has been favourable to us and we had timely and adequate rains and we have about 114 million tonnes of foodgrains in the kharif season. We should not be complacent about this because every alternate year we have drought conditions in one part or other of the country. This year also we had heavy Hoods; in some parts of the country causing considerable loss. Vast areas have to depend on rains and only very few areas are covered under irrigation facilities. Irrigation projects are not being executed speedily because of inter-State water disputes arising out of rivers which run between States. Now Government has thought of constituting a National Council for preparing plans for utilising those projects. f would urge that Government should give top priority to these projects. If only aftet independence) our national leaders had concentrated on chemical fertiliser factories and inigation projects instead of starting huge steel mills and other factories which consumed most of oun wealth, I think by this time we would have been a surplus country in foodgrains and would have even exported foodgrains. I would, therefore, appeal to the Government to complete all our irrigation projects, be it the Nagariunasagar pio-ject or Cauvery project or Narmada or any other project and to start more and more fertiliser factories. More and more funds

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have to be allotted to these projects so that jll the unutilised water can be stored and utilised.

Sir, our concentration has been mostly on providing irrigation facilities in the areas which have got irrigation facilities. New seeds have been evolved of paddy and wheat and researches have been conducted well and I congratulate the people engaged in these researches. But, so far as the question of dry farming is concerned, good efforts have not been made at all. Unless we set apart and earmark a considerable amount for dry farming purposes and for research, I do not think we would be able to cope with the vast areas of this country to come under the plough.

Sir, I was speaking yesterday about the agricultural production. We have got a very favourable year and the prices are coming down. But, so far as the agricultural people are concerned, it is really alarming for them. On the one hand, we want to help the laboureres in the field and factories and, on the other hand, we want the prices also come down. In order to see that production goes on unhindered, we have to give some incentives also to the farmer who produces our foodgrains against the vagaries of nature. Therefore, the procurement prices is not the support price and it should be a little above that. When the prices are falling down, why should the farmer alone contribute to higher production? There are other commodities, essential commodities, which the farmer and the rural people require like kerosene oil, cloth and such other things. But they are not supplied to the farmers at cheaper rates. Su, attempts have to be made to see that these ers?mial commodities also are made available to the population at cheaper rates. Nearly eighty percent of the rural population is suffering for want of these essential commodities and they have to pay a higher price for these commodities. Therefore, unless the Government makes efforts to provide these essential commodities at cheaper and reasonable" prices, the Government cannot legitimately ask the farmers to give foodgrains at cheaper rates.

f Shri B. Rachaiah]

Sir, my friend, Shri Lakshmana Gowda, mentioned about fertilizers. The cost of fertilizers was raised last year by 80 per cent. But the recent reduction was only 20 per cent. Again, if you want to import some machinery from other countries like tractors and power tillers, we have CO pay 54 per cent customs duty. Sir, after the land reforms have been started, we 'do not have many more big landlords. There are people who are holding only iess than 10 acres of irrigated land and they would require this machinery for the development of agriculture. Moreover, agricultural labour also will not be cheaper hereafter. Therefore, these things will have to be looked into by the Government when they think of production. Unless these inputs are given, we will not be able to achieve our targets and we will again depend upon other countries for imports.

Sir, with regard to land ceiling, I would like to mention one thing. As you are aware, I was in charge of land records in the Karnataka Government. The updating of these land records has been delayed almost in every State and these States have noti been able to update these land records till now. Therefore, most of the disputes are only due to the records not being up-to-date. A directive has to be sent to all the State Governments to see that the land records are updated and are brought up-to-date.

Then, Sir, with regard to the distribution of surplus lands and the distribution Df sites. each State has been trying its best to see that surplus land is distributed and for this purpose committees are being appointed. Landless people are getting house sites also. But the only suggestion made by my honourable friend was that the sites which are being distributed are not suitable for construction of houses. So, these people should be given sites which do not involve a heavy expenditure since the people are given only five hundred rupees or so for the construction of houses. Sir, I fully agree with him and I request him also to associate himself in his own district to see

that the big landlords whose lands are proposed for giving- house-sites part with these...

(Time bell rings.)

Sir, 1 am a little slow. One more point that I want to stress is that the Government should see that workers are associated with management. If a worker is associated with the management by nomination in the management, that does not mean that the worker is associated with the industry. I have a feeling, Sir, that unless the worker is made a shareholder in the company or the industry, he cannot equally fight with the management. If one paisa contribution is taken from each worker every month out of his earning, then in course of years he will really become a shareholder in that particular industry or company and that money will be available for further development or for expansion of the industry. If such a stand is taken we will find that many of the workers will also have satisfaction that the company or industry or the factory belongs to him and he will not allow any excess expenditure or wasteful expenditure or any such thing.

Then I have to make one more suggestion so far as voluntary disclosures are concerned. I feel, Sir, that there is a large amount of money still concealed and wealth has not been disclosed. Sir, people may not agree with my views at this moment. If all the people are allowed to invest their concealed money, without being questioned as to wherefrom the money has come, then, I think we will be getting such money converted into white money. . .

(Time bell rings.)

Sir, last time when I was speaking, I had suggested that 8.4 per cent bonus, whether the industry makes profit or not, was not in the interest of the industry and in the interest of the workers also. Therefore, it has to be reduced. If the industry were to make profits, I have no objection if 20 per cent of these profits goes to workers. Then alone will a worker feel his duty towards the in-

dustry. Such an atmosphere is very essential, and also there will be no need for nationalization of any monopoly houses. . . . (Interruption). I have done it in my own humble way in the agricultural industry.

Therefore, Sir, this Resolution has been brought by my friend, Mr. Nagaraja Mur-lhy, with a good intention of focussing the attention of the Government for speedy implementation of this programme for bringing about a social change and economic change speedily.

SHRI N. H. KUMBHARE (Mate rastra): Sir, I rose to support the Resolution suggesting that there should be a central coordinating agency for speedy, effective and purposeful implementation of the 20point economic programme of the Prime Minister.

After the declaration of the Twenty Point Programme, the poor in the country feel that something substantial is coming in a big way. The poor of the country have an impression that now some substantial steps will be taken to give them some relief in some way. After the announcement of this Twenty Point Programme, I think there can be no doubt that the need of the day is to secure its effective implementation Therefore, the prime need is to set up a machinery by which it will be possible to see that the Twenty Point Programme is fully and faithfully implemented. As I said, Sir, the poor do carry the impression that they will get some relief in some way. No doubt, about 30 or 35 per cent people in the country live below the poverty line. They do not get even a bare subsistence. They do not get even one square meal a day. Therefore, it is necessary to locate and identify the areas of proverty.

According to me, there are three categories of persons who suffer on account of abject poverty. The first category is the marginal farmer. Even if he works hard, he does not get sufficient return from the land. The second category is the worker. Even if he works hard, his wages are so low

that he does not get sufficient return and even wage of bare subsistence. The third category is the worker who is unemployed. Therefore, we have to deal with these three categories of people. So far as the marginal or the small farmer is concerned, the time has come when we must give him substantial help. In this connection, I have to make a suggestion. Unless we provide them with some sort of irrigation facilities, their condition cannot improve. If a farmer has no well, the well should be dug at the cost of the Government. Therefore, my suggestion is that all the money that is recovered from the blackmarketeers, tax-evaders, smugglers and hoarders should constitute a separate fund and that separate [fund should be utilised to help the margi-I r.al farmer. Let there be a separate schemt drawn for them so that all the marginal farmers are given all the monetary help that is needed by them. If this is done, then the people will feel that the amount which was with the tax-evaders, smugglers, black-marketeers and hoarders has now come to the relief of the needy people and those needy people are the marginal farmers of the country. The other problem is that of workers. One of the points suggests that the labour should be given a fair deal by giving them increased wages. Only yesterday, I had pointed out that in spite of ihe announcement of the Prime Minister, all the State Governments have not taken steps to enhance the minimum wage and here comes the need for co-ordination.

No doubt, Mr. Vice-Chairman, Sir, you know very well that labour is a concurrent subject and the Central Government has the power to enact laws with regard to labour. When we see that some of the State Governments are reluctant to give a suitable wage to the workers, in that case my suggestion is, the Central Government should step in. The Central Government should itself notify a wage and that wage shall apply to every State. The problem is, what should be the wage? This is the time when a worker must get a need-based minimum wage. And I have said vesterday that unless you give a need-based wage,

[Shri N. H. Kumbharel it will not be possible for a worker to get ;t square meal a day. What should be the wage? It will not be possible to give a higher rise; it may be done in a phased way. To start with, the Central Government should play a more positive role by fixing at least Rs. 6 as the wage so that a farmer, whether in the North or in the South, will get Rs. 6 per day as a minimum wage. But, in this connection, my submission is that the problem of wages is not a problem of agricultural labour alone. There are in the country lakhs of tin-organised workers who are also not getting a reasonable wage rate. I can give an example of even Government Undertakings. 1 know of a case in the Air India. Probably, everyone of us goes to the Bombay Airport. There we see boys engaged in sweeping and cleaning the floors. They are not directly employed by the Air India. They are employed by the contractor. And how much do they get? They get only Rs. 100 a month, for 30 days work. They do not get any leave. And there is a middleman who holds the contract from the Air India. Probably, he may be laJctrig Rs. 300; he pockets Rs. 200 and gives Rs. 100 to the worker. The nroblem is. when we speak of giving a fair deal to the worker, is it not the duty of the Government to ensure that a worker working with them—he is essentially working with the Air India, he is working under "the roof of the Air India-gets a fair wage? He gets Rs. 100/-. We speak of a fair deal to the worker. In fact, the Government is supposed to be an ideal emnloyer. Whether a worker is employed directly or through a contractor, it is the duty of the Government to ensure that a person who is working for it. whether through the contractor or somebody else, is given a fair deal. Therefore. I am saying that it is not enough to fix the wages for agricultural labour. Now the time has came when we must go in for a national minimum wage. Let there be a will and determination on the part of the Government that whosoever works will not be subjected to exploitation, and that the Government will come for-

ward and gives him protection in the matter !ct wages. If after 26 or 27 years of inde-J psndence, if we cannot protect a worker from this exploitation, I think this will be treated as nothing but tall talk.. Therefore, the duty of the Go\ernment is to locate; where the poverty is and see what should bo done to tackle it. Otherwise, it will lie only speaking in the air. Let the charity i begin at home. Let the Government make of a declaration that whosoever is working for the Government, directly or indirectly, through a contractor or otherwise, will not be paid less than this wage, j and this can be ensured only when a j national minimum wage is announced. You are only looking to one section, the agricultural labour. Yes. that also repre-i sents a substantial number. If they are I given a fair deal, it will create a climate. But that is not enough. Instead of think-| ing in terms agricultural labour, 1st me think in terms of other workers also, ; in terms of workers who toil and work.

Therefore, my submission and suggestion is that it is high time that we must go in for a national minimum wage. I know Mr. A.P. Sharma was very much concerned With the Railway employees when the

I Railway employees went on strike. But we all said; 'no, we will not give you any increase because there are workers who do not get even half of what you get.' Then. again, the Railway employees were alleging that government were giving so much to the staff of the L.I.C. and the Reserve Bank of India. The Government itself had made an announcement at that time that it will be their policy to rationalise the wage. I think a period of one year has passed since then but the Government

j had not taken even a single step in that direction in spite of our suggestions that

j to begin with at least a fair deal may be given to those who are the lowest paid or to those who are most exploited. If I you cannot ensure a fair return, this is nothing short of exploitation. Should we not stop this exploitation? You can certainly stop it. But, I cannot understand why there is lack of will in implementing this policy. So, my suggestion is that it is not

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enough. Of course, the Prime Minister herself bus spoken about the 20-point programme. I think we have to do much more than that. And, then, when we speak of socialism, it cannot be-as I said- a oneway traffic and it should be a two-way traffic. Those who are at the top should be brought down and those who arc at the bottom should be helped to rise. It should be like that.

Therefore, what is needed is to have something more than a ceiling on urban property. I do not think that merely having a ceiling on urban property is enough. There should be a ceiling on earnings also. Social justice demands that there should be a ceiling on earnings also. To me it seems [hat a person is entitled to receive only the equivalent of what he gives to the society. If 1 render service in any form or in any way, I should receive only the equivalent of that service which I render. I should not take more. But when anybody by virtue of the fact that he is born in the family of a millionaire and makes a profit of Rs. 1,000 a day. takes away Rs. 1.000 per day and does not give anything to the society, that is not social justice. What I am saying is that you should ensure not to allow anybody to take more than what he sives to the society. (Time bell rings) That will be real socialism. If you really want to create a proper climate, you will not only have to restrict the urban property but you will also have to declare that you will not allow anybody to take anything in excess of j what he gives to the society. Therefore, it appears to me that the need of the day is | also to impose a ceiling on earnings. That | is my suggestion. hell rings')

Sir. one or two more points T want to say. Then, coming to workers' participation. T endorse and fully support suggestion made by my colleague and friend Shri Rnchaiah. Yes. it is true that employers have invested capital. Why should we not return capital to them in a manner when workers are willing to con- i tribute and create a fund from which they will be able to return the capital? If it is

Rs. 5 lakhs, take Rs. 5 lakhs. This is the only way to secure effective participation; of workers in the management of indus-

Then, the last point about which I would like to make a reference is bonus. 4 P.M. It is true that the industry whijh does not earn profit should not be compelled to pay bonus. The principle is all right but the position is entirely different. You pa> a minimum bonus of 4 per cent. What does it represent? It represents only 15 days' wages. There are workers who in spite of their 8 hours hard labour do not get Rs. 75 per month. The whole idea of the payment of bunus is that the workers whose earnings are very low, should get a little extra money to make up the deficiency in their earning. That is the whole idea. The Supreme Court said that it is nothing but a deferred wage. It is only a wage in the sense that the worker does not get it immediately but gets it after a period of one year's service. Though it is termed as "bonus" it is, in fact, a wage. When you pay this to the worker; it gives him some relief. The Supreme Court also observed that in a given year even if you might not have earned that much profit, you can certainly adjust it in the next year's profits. Supposing next year the management earns some profit, it can certainly m:K<" in adjustment. In other words it will not be called upon to pay bonus when there is no profits. So, let there be a correct undemanding of the whole scheme of bxmtw and, therefore, my submission is. i' will be rather harash and unjust if we take away the right of payment of bonus to the workers.

With these words. Sir, I conclude.

श्री गणानम्द ठाकर (बिहार): उप-सभाष्यक महो-दय, श्री नागराज मिन जो प्रस्ताव सदन के समक्ष लाये हैं, उसका समुर्थन करने के लिये मैं खड़ा हुआ है। यह प्रस्ताव हमारा ही नहीं बल्कि पूरे राष्ट् का समर्थन प्राप्त कर चका है। चंकि यह प्रस्ताव राष्ट्रीय नेता, भारत के प्रधान मंत्री श्रीमित इन्दिरा गांधी ने इस देण के समक्ष बीस सूत्री कार्यक्रम के रूप में दिया है जब कि मुल्क में एक खजीब स्थित पैदा हो चुकी थी। उम समय चारों तरफ एक निराणा का बाताबरण फैलाने की लोगों द्वारा कोणिश की गई थी, यहां तक कि हमारे लोगों ने सेना तक को भड़काने का प्रयास किया था। उस समय ऐसा लगता था कि देण में ऐसी स्थित हो गई है कि इस देण में प्रजातंत्र टूट जायेगा। एक तरफ तो खमीरों की हिफाजत की बात की जाती थी और दूसरी तरफ गरीबो को उकसाया जाता था। इस तरह से सारे देण में कन्फ्यूजन और केश्रोस का बाताबरण पैदा करके इस देण की खाजादी को खल्म करने की बात की जा रही थी।

उप-सभाध्यक्ष जी, मैं इस पष्ठ-भूमि में यह निवेदन करना चाहता हं कि पिछले दो वर्षी से इस बात की चर्चा शरु हो चकी थी ग्रीर एक ब्रान्दोलन ने रूप ले लिया था। यह ब्रान्दोलन यह था कि चने हुये प्रतिनिधियों को निकाल दिया जाये और उन पर अविश्वास पैदा किया जाये ग्रीर उन्हें ग्रपने पदों से जबरन निकाल दिया जाये तथा उन पर अविश्वास पैदा किया जाये। इसरी ग्रोर जो बड़े बड़े पंजीपति थे उनको बढ़ावा दिया जा रहा था। तीसरी ग्रोर देश में जगह जगह हडतालें करायी जा रही थी। चौथी बात देश की जनता के दिल में से जनतंत्र के प्रति ग्रविण्वाम की भावना पैदा की जा रही थी ग्रौर उसका विश्वास उससे हटाया जा रहा था। इस तरहका वातावरण सारे देश में ग्रौर विशेषकर राष्ट्रीय नेता श्रीमति इन्दिरा गांधी के खिलाफ दिधित वातावरण पैदा करने का प्रचार किया जा रहा था। हमारे विरोधी पार्टी के लोग न्यायालयों के निष्यों को भी मानने के लिये तैयार नहीं थे ऐसी विषम स्थिति में हमारे देश की नेता श्रीमति इन्दिरा गान्धी ने देश के सामने यह बीस सुत्री कार्यक्रम पेश करके देश की जनता में एक नई भावना और एक नई जाग्रिन पैदा कर दी। इस कार्यक्रम को जनता के सामने पेश करके उन्होंने एक स्थायी दवा उनके सामने पेश कर दी है। ग्राज यह प्रध्न उठता है कि जो बीस सुत्री कार्यक्रम प्रधान मंत्री ने देश के सामने पेश किया है, इस सदन के सामने जो यह प्रस्ताव आया है, वह ग्राज देशका भीर इस सदन का सर्वश्रेष्ठ प्रस्ताव है और हम सब लोगों का यह कर्तव्य है कि इस कार्यक्रम को पूरे लग्न के साथ पूरा किया जाना चाहिये। भ्राप यहां गरीबों के निये चिल्नाते हैं, देश के विकास की बात करते हैं, मजबूत हिन्दुस्तान की कल्पना करते हैं और प्रजातंत्र की हिकाजत की बात करते हैं तो ग्राज सभी दलों को चाहिये कि अपने मतभेदों को भला दें और श्रीमति इन्दिरा गांधी के कदम से कदम मिला कर चलें और देखें कि जो बीस-मुखी कार्यकम है वह सचमच कार्यान्वित हो रहा है या नहीं हो रहा है। मैं तो अपने विरोधी मिलों से निवेदन करुगां कि ब्राप गांवों में चले, कस्वों में चले, शहरों में चले और इस कार्यक्रम को मजबती से लाग करने के लिये सरकार और प्रधान मंत्री के हायों को मजबत करें। जब मल्क रहेगा, जब आजादी रहेगी तब हम और आप सब रहेगें। श्रगर मुल्क नहीं रहेगा, मुल्क कमजोर रहेगा, आजादी कमजोर रहेगी तो फिर हमारा, श्रापका क्या भविष्य रहेगा। इसलिये दलगत भावनाम्भी को भूला कर यह जो बीस-सूत्री कार्यक्रम है, अमोध अस्त्र है, इसका प्रयोग करें, गांवों तक जायें, झोपडियों तिक जायें, गरीबों से कहें, उनमें जागति लायें, उनको ग्रागे बढायें। इससे में समझता हं कि हमारा भी कल्याण होगा, आपका भी कल्याण होगा और इस राष्ट्र का भी कल्याण होगा।

उप-सभाध्यक्ष जी, ग्राज जमीन के बटवारे की बात है। यह मुल्क गांवों में बसता है। ग्रापकों स्मरण होगा हमारी नेता प्रधान मंत्री से एक विदेशी पत्रकार ने कहा कि आप स्नते हैं, कि वह शहर की बड़ी विरोधी हो गई हैं। जब गांबों के विकास की बात चलती है तो कहते हैं कि वे शहर की विरोधी हो गई हैं और जब शहर की सफाई करवाना चाहते हैं तो कहते हैं कि शहर के विरोधी हो गये हैं। इस तरह का गन्दा ग्रीर घटिया किस्म का प्रचार करके लोग चाहते हैं कि वस्तुस्थिति से लोगों का ध्यान मोड दें । इस मामले में बहत हिम्मत से काम लेना होगा। प्रधान मंत्री जी ने कहा है कि इस कार्यक्रम को लाग करने के लिये हमें जो भी कुर्वानी करनी होगी उसे करने के लिये तैयार रहेगें, जो भी कठोर से कठोर सजा देने की जरूरत होगी देंगे। मैं तो गांव का रहने वाला एक साधारण कार्यकर्ता है। गांबों में घमता है। पिछले 6 महीनों में दो-तीन महीने गांबों में घूमने का मौका मिला है, इन्टीरियर में जाने का मौका मिला है। जब कस्बों में, शहरों में जाकर गांवों के लोग देखते हैं कि वे लोग, जो सत्याग्रह करने के लिये जाते थे, जो ब्रान्दोलन करने के लिये जाते थे, सरकारों जमीन को एनकोच किये हुये थे, जब उनके घर ट्टते हैं तब गांव के लोग कहते हैं कि अब पता चल रहा है कि कौन असली चोर है। जिनके महलों से विदेशी वायरलेस सेट निकलते हैं उनको देख कर अब लोग समझते हैं कि कौन देश का ग्रसली दुश्मन है। जिनके पास गांव में पांच सौ एकड जमीन रहती वी वे लोगों से कहते थे कि हमारे पास 25 एकड़ है। ब्राज जिनके पास 500 एकड़ है कता बिल्ली के नाम से ग्राप जैसे लोगों का भंडाफोड हो रहा है। मैंने कल भी प्रधान मंत्री जी से कहा कि चम्पारन की जमीन की, जहां राष्ट्रिपता महात्मा गांधी ने सत्याग्रह किया था, जांच होनी चाहिये। ग्राज वह जमीन किसके हाथ में है ? इस तरह की जांच होनी चाहिये, सारे देश में होनी चाहिये। प्रधान मंत्री चल चुकीं हैं, आगे वढ चकी हैं इस देश को जमाने के लिये। इस रास्ते में जो भी जायेंगे जो भी प्रगति के मार्ग में बाधक बनेंगे, जो जनतंत्र को बनाये रखने के प्रयास में बाधक बनेंगें उनसे फैसला किया जायेगा. फिर चाहे वे देशी तत्व हों या विदेशी तत्व, इसकी चिन्ता नहीं की जायेगी।

एक बात मैं अपने विरोध के मिल्लों से कहंगा। कल बहुत लोग बोले। हमें बहुत कष्ट हुम्रा, द्व हुआ-एन०जी० गोरे की मैं बहुत इज्जत करता हं, वे हमारे पुराने नेता भी रहे हैं- जब देखा कि गोरे जी जनसंघ का नेतृत्व कर रहे हैं। मुझे बड़ी लज्जा प्रायी, बड़ी शर्म ग्रायी । इसलिये कि मैं भी उस वंश से आता हं, उसी गोत्र से आता हं। समाजवादी गील से आता हं। आज हमारा इतना ह्वास हो गया कि समारे नेता आर एस एस और जनसंघ को नेतृत्व देने जा रहे है। इस से बड़ा दर्भाग्य और क्या हो सकता है। लेकिन सभी लोगों ने कहा कि हम कोग्रापरेट करना चाहते हैं, कोआपरेट करने के लिये तैयार है। तो फिर कोग्रापरेशन किस बात का है।

ग्राप लिखिये प्रधान मंत्री जी को। हर स्टेट की यनिंद्र को ग्राप सरकलर भेजिये ग्रीर कहिये कि प्रधान मंत्री जी, जो आप का यह बीस सबी कार्यक्रम है, जो एक राष्ट्रीय कार्यक्रम है, जो देश का क यंक्रम है, हम उस को सफल बनाने के लिये हम सब ग्राप से महयोग करना चा हते हैं ग्रीर उस के बाद देखिए कि देश का कैसे विकास होता है। इस मामले में राष्ट्रपति जी ने बहत ग्रच्छा कहा है कि गरीबी हिटाने का काम त्रन्त ही नहीं हो सकता। उस के लिये एक रास्ता और एक समय हमें निर्धारित करना होगा। एक कार्यक्रम निर्धारित करना होगा। गरीवी मिटाने का नारा श्रीमित इन्दिरा गांधी ने 1971 में दिया था। उस को हटाने के लिये यह एक दवा है। यह बीस सुत्री कार्यक्रम उस गरीबी रूपी बीमारी को खत्म करने के लिये एक दवा है और अगर इस दवा का हम ठीक से प्रयोग करें तो इस से देश का बहा कल्याण होगा। कुछ लोग समझते हैं कि जैसा और इसरे कामों में होता था वही इस में भी होगा। लेकिन जब इस पर पिछली बार बहस हुई थी तो ग्रगस्त में मैंने कहा था कि कांग्रेस पार्टी में बराबर प्रोग्राम्स श्राये हैं लेकिन उन का पार्टी के लोगों ने ही विरोध किया है इस लिये लाचारी में उन को पार्टी को तोडन। पडा । उन पर छडी लगानी पडी और ग्रनशासन में उन को लाना पड़ा । ग्रव विरोधियों की बात तो छोडिये, क्योंकि बहुतों को इस में ग्रास्था नहीं है लेकिन ग्राज कांग्रेस पार्टी ने एक मत से, एक राय से अपने नेता के नेतत्व में इस को कार्यान्वित करने के लिये इरादा कर लिया है तो आज विरोधियों को भी हिम्मत के साथ आगे आना चाहिये। अगर वह गरीबों की सेवा करना चाहते हैं ग्रीर हिन्दस्तान को मजबत बनाना चाहते हैं तो उन को धागे भाना चाहिये और हमारा साथ देना चाहिये। गुजराल साहब चले गये, लेकिन एक 21वां प्रोग्राम भी है। जो नवी अपरेंटिस योजना चाल की गयी है उस के द्वारा समाज के कमजोर और गरीब वर्गों को मदद की जायेगी स्नीर उन को उस में प्राथमिकता मिलेगी और यह योजना दो, तीन साल से इम्प्लायड यथ्स के लिये चलायी गयी है। धनइंप्लायड यथ्स के लिये सरकार कर्ज देती है उन को रिक्शा ग्रादि के लिये कर्ज देती है। में सारे देश की बात ती नहीं करता, लेकिन बिहार गिसानन्द ठाकर

में मैंने वहां के देहात के युवकों में देखा कि वह कुछ काम नहीं करना चाहते। वह चाहते है कि उत्पर से कपर ही कुछ पैसा कमा लें। मैंने वहां के सैकडों अवकों को लाकर यहां अपने योजना मंत्री उस समय श्री डी०पी० धर ये ग्रीर श्री धारिया थे, उन से डिस्कशन कराया था और उन की काफी व्यवस्था की थी। लेकिन फिर जब मैं वहां गया तो किसी ने कुछ कहा, किसी ने कुछ कहा और ऐसा लगा कि वह लोग खुद ही इंटरस्टेड नहीं थे। मैं मानता हं कि हमारी मणीनहीं में भी कुछ गडवड है और उस को टाइट करने की अरूरत है, लेकिन मैं गुडराल साहब से निवेदन करूंगा कि वह योजना मंत्री हैं। जो यह अपरेंटिसभिप की टेनिंग दी जाती है उस में आप लोगों को तीन रूपये रोज देते हैं। एक तरफ तो बाप ने मिनियम वेज में 5 रुपया रोज की मजदूरी तय की है और दूसरी तरफ ग्रेज्येट स्त्रीर एमेज को तीन स्पया रोज देते हैं। तीन रुपये रोज में तो कोई ब्रादमी ब्रपना पेट भी नहीं भर पायेगा। तो कम से कम मिनीमम बेज के सनसार उन को पैसा जरूर दिया जाये। कम से कम 5 रूपया ग्राप उन को जरूर दीजिये और जहां नहीं मिलता है वहां देखिये कि वहां बया गडबरी है, क्या डिफेक्ट है। याज सवाल बीकर सेक्शन का है। खाज भी गरीब तबके पर हमले कम नहीं हो रहे हैं। गांवों में उन के घर उजाड़ देना, उन को ग्राम लगा देना, उन की पिटाई करना, खाम कर हरिजनों की और गिरीजनों की, उन को परेशात करना, माइनारिटी कम्युनिटी के लोगों को दवाना और गुलत प्रचार करना, आज भी यह सब हो रहा है। स्नौर जब इन्दिरा जी ने इमरजेंसी के लिये कदम उठाया था तब बड़ी कड़ाई से काम लिसा था जिसकी वजह से गरीब लोग खुशी मनाने लगे। कहने लगे कि हसने ऐसे भी दिन देखें हैं जब राजे और महारानियां शिकांजों के अन्दर बंद थीं **ग्री**र गरीब सिर ऊपर उठाये हुये थे । इस दिन की भी गांधी जी ने कल्पना की होगी हमने कभी सोबा नहीं खा। आज बह दिन इन्दिरा जी ने दिखा दिया।

योजना मंत्री जी यहां बैठे हुये हैं हमारे बडे मिल्र हैं उनसे कहना चाहता हं कि हमने एक साल के लिये इलैक्शन रोक दिया है भगर इस एक साल में भी हम इस 20 सुन्नी कार्यक्रम की इस्पली-मैन्ट नहीं कर सकेंगे तो हम क्या कहेंगे गरीब लोगों के पास जा कर।यह प्रश्नवाचक है। हम कहते हैं कि आप एक साल नहीं दो साल तक इलैक्शन न कराइये गरीबों को इससे मततव नहीं। उसको झंडा, टोपी लेकर जुलुस निकालने का गौक नहीं उसे तो खपनी रोजी-रोटी से मसलब है। ग्रब सवाल जो हमारे सामने है गांव के निर्माण का सवाल है। अधिक अस्पताल और स्कल खोलने का सवाल है । गरीबों की जमीन का सवाल है, सिचाई का सवाल है। योजना मंत्री जी मल प्रयन यही है इनको आपको देखना है। अभी चंकि राष्ट नेता ने यह कार्यक्रम दिया है और संसद सेइस पर मोहरला चकी है, एक साल के इलैंक्शन भी रुक रहे हैं इसी आधार पर, अगर फिर भी यह कार्यंक्रम पुरा नहीं होता है तो हम उनके मामने जाकर क्या हिमाब देंगे। इमलिये जरूरत इस बान की है कि हम मजबती से प्रधान मंती जी ने राष्ट्र के सामने जो 20-मुत्री कार्यक्रम, जैसा मैंने जरू में कहा कि कड़वी दवा के रूप में दिया है. गरीबों को ऊपर उठाने के लिये दिया है, नया हिन्दस्तान बनाने के लिये दिया है इसके रास्ते में ग्रगर बड़ी से बड़ी हस्ती भी रोड़ा ग्रटकाए तो उसको उठा कर फैंक देना चाहिये। उसे दूर किय: जाना चाहबे। हर स्टेट गवर्तमैंग्ट को आप कहिये. हर पार्टी को कहिये कि हम आपकी हर बात मानेंगे और अगर आप 20-मुत्रो कार्यक्रम के खिलाफ जायेंगे तो हम वह, बदस्ति नहीं करेंगे। ब्राप बकसरों को भी कहिये कि वे इसका अच्छी तरह से पालन करें और जो नहीं करे उसको सजा दीजिये। लेकिन जो ईमानदारी से आपके प्रोग्राम को लागु करता है उसको तरजीह दीजिये। उसकी पीठ थपथपाइये । नये लोगों को, नौजवानों को ग्राप विश्वास में लीजिये। जो स्कल ग्रौर कालेज से बाते हैं उनकों ग्राप एक माल की बब्रेन्टिस-शिप की टैनिंग दे रहे हैं। उनको कुछ तनख्वाह दीजिये। उनको गांव में भेजिये; उनको बताइये कि प्रधानमंत्री की के प्रोग्राम को कैसे लाग करना है। यह एक प्रश्न है।

लास्ट में में कहंगा कि राष्ट्रपति जी ने कहा है कि 1979 तक इसीगेशन के संबंध में एक ब्रायोग गठित किया जायेगा । मैं भी कोसी पीडित रहा 149

हं। कोसी योजना बनी। योजना मंत्री बैठे हैं उनको माल्म है कि इस योजना पर 40 करोड के बजाये 150 करोड़ रुपये खर्च किये गये और कोसी नदी के पास रहने वाले 5 लाख लोग धयनी जिन्दगी ग्रीर मीत से लड़ रहे हैं। उनके लिये बड़ा बताना बनाया जाता है । मैं कहना चाहता हं कि जानबझ कर कोसी नदी की पूर्वी तट बंध की स्रोर ले जाया जारहा है। जब बारिश का समय ब्राता है तो करोड़ों रुपये उस पर खर्च किये जाते हैं ग्रीर कहा जाता है कि टेक्नीकल डिफिकल्टी है। मैं पूना गया था। जो वहां पर इंजीनियर बैठे हुये हैं मैंने उनसे कहा कि आप कोसी योजना दिखाइये तो इंजीनियर ने बताया कि यह इलाका तेवाल पर है । मैंने उनसे कहा कि सिक्किम तो भारत में ग्राने को तैयार है ग्रीर हम भारत की भूमि को नेपाल का हिस्सा मान रहे हैं। ग्राप को इतना भी ज्ञान नहीं है। श्रपनी सीमा को नेपाल का बता कर या अपनी सीमा को दसरे का बता कर अपने देश का भला नहीं करने बाले हैं। (Time bell rings.) लास्ट में मैं कहंगा कि पिछडे क्षेत्रों के विकास के लिये प्रधान मंत्री जी ने नी-जवानों को पढ़ने के लिये किताबें दीं, नौजवानों की खाने के लिये सामान दिया । सबसे बड़ी चीज जो अनुशासन है उसको हम मुल चुके थे, छोड़ चुके थे झौर सिर्फ ग्रधिकारों की मांग कर रहे थे। हम भ्रपने कर्त्तंच्यों से दूर हो गये थे। इस अनुशासन को हमने फिर से रिहेबिलिटेट किया है। लेकिन मैं यह कहना चाहता हूं कि जो पिछड़े क्षेत्र हैं, जैसे पूर्वी उत्तर प्रदेश ग्रीर उत्तर बिहार का इलाका है, उसकी जो दुवंशा है . . . •

MR. DEPUTY CHAIRMAN: You have to conclude now. You have taken 20 minutes. And according to the rules you cannot be given more than 15 minutes.

SHRI CUNANAND TH/VK.UR: Two more minutes, Sir.

MR. DEPUTY CHAIRMAN: It is not minutes, some other Member is affected been given by the Prime Minister. because at five the whole thing is over. you go on taking five minutes

more, that means that one or two speakers are affected. So you will have to wind up.

SHRI CUNANAND THAKUR please give two more minutes only.

ग्रापसे यह उत्तरी बिहार ग्रीर पुर्वी प्रदेश के पिछड़े क्षेत्रों के बारे में ग्रीर देश के अन्य पिछडे क्षेत्रों के बारे में एक मर्वेक्षण करायें। में चाहना हं कि इन क्षेत्रों के विकास के लिये बाप बला से एक हा रेखा तैयार करें ताकि उन क्षेत्रों का विकास तेजी से हो सके । हमारी प्रधान मंत्रो जी ने खासतौर पर देण की गरीबी भौर भादिवासियों की भीर हमारा ध्यान खींचा है। बिहार के अन्दर बहुत बड़े पैमाने के अन्दर आदि-वासी रहते हैं। इसी प्रकार से उड़ीसा, मध्य प्रदेश और अन्ध्र प्रदेश में भो आदिवासी रहते हैं। रेडियो पर हमारे बहुत से प्रोग्राम होते हैं। ग्रादिवासियों के बीच में प्रधान मंत्री के 20-सूत्री कार्यक्रम का प्रचार करने के लिये यह जरूरी है कि आदिवासियों की भाषा में रेडियों के प्रोग्राम हों और इन प्रोग्रामों के अन्दर 20-मुत्री कार्यक्रम का समावेश हो। इन गव्दों के साथ मैं अपना भाषण समाप्त करता हूं।

SHRI KR1SHNARAO **NARAYAN** DHULAP (Maharashtra): My hon. friend Shri Nagaraja Murthy has moved a very important Resolution. He wants, through this Resolution, that there should be some sort of a coordinating agency to see that this 20-point programme is, implemented throughout the country properly.

Sir, I have heard the speeches of the Members of the Treasury Benches with rapt attention, and they have again dwelt upon the problems which have caused the declaration of the emergency. They have said that there was chaos, there was indiscipline, and because of that the Prime Minister and the President of India were forced to declare an emergency. possible because you must realise that on non- But one important point which they miss is official days if you do not finish within 15 this that there is another reason which has

[Shri Krishnarao Narayan Ohulapi She said that she has declared and announced so many progressive schemes and \ policies but that because of the morchas, gheraos, agitations and indiscipline in the country created by the Members of Opposition, she could not implement j them. And after the declaration of emergency she put forth before the country this 20-point programme. She wanted the administration, particularly the Congress administration throughout the country, and ihe Congress workers and the Congress Members of the Legislatures to make it a point to see that this programme I was properly implemented with a sense of urgency. And therefore I think that i when the hon. Member moved this Reso-! lution, he was moving it as a sort of cen- I sure against the Government, bringing this fact to its notice that six months elapsed after the declaration if the emergency but still there is no machinery in this country to see that this 20-point programme is being implemented.

My hon. friend Shri Sardesai referred to the way in which the 20-point programme is being implemented in Maharashtra.

They have appointed a State-level com mittee. In the first meeting of that State level committee, the Chief Minister of Maharashtra gave a long speech of his own and the meeting ended. In the second meeting, the same thing was repeated. District committees have not been ap pointed up till now and there is on machinery at the tehsil level or at the village level. So merely because sermons are given by the Chief Ministers at the State-level meetings, I do not think any body in this House will come to the con clusion that they are serious about im plementing the 20-point programme. Sir, some committees have been appointed. Legislation has been passed in the State legislature asking the people to give up the surplus holdings which are with them. And committees have been appointed to enquire into cases wheTe surplus land above the ceiling

available.

And in those committees, who are the members? Those who are big landlords,

those who have submitted applications for exemption from the ceiling, are in these committees. So how are they going to implement this thing? The vested interests which are against giving their surplus land to the landless people are members of the committees which have been appointed to enquire into surplus land holdings with a view to distributing them to the landless. How are those people going to implement it? So, Sir, there must be a will to implement this programme. And we feel that the Congress Party, as it is to-day, is not a well-knit, organised party. That is my impression. There are vested interests in the Congress Party itself. If at all they want to implement this programme, Prime Minister and the then Madam Planning Minister also will have to see that there is some sort of a purging m the Congress Party itself. My friend referred to the fact that still there are some agencies which are coming in the way of the implementation of this programme. Sir, the opposition parties are not working at present. Nobody is allowed to open his mouth to say anything against the 20point programme or the emergency. The whole machinery of the Congress organisation there; the whole is of the Government is there. machinery And in spite of that, in spite of the calm and quiet everywhere throughout these six months after the declaration of the emergency, why has this programme not been implemented properly? Why even in some States a beginning is not made? That is the question which the hon. Minister. Mr. Guiral. will have to answer. When with a sense of emergency the programme was, declared, with that sense of emergency it ought to have been implemented. There-! fore. Sir my suggestion would be that they should make a beginning from the village itself. know who is having J surplus land ? Not the man who is sitting at the top in a Government office. He will simply look into the record and ! then he will give his So the I village panchayat iudgment. should be made responsible for civing correct information from the village level. Who are unemployed

in the villages, who are partially employed, who are given seasonal employment, who are having surplus land with them—all this information can only come from the officer of the lower level The lowest Government machinery at the village level the patwari is the most corrupt officer, if he is called an officer. He is at the lowest rung of the Government hierarchy and he will always side with the vested interests. So the village panchayat should be made responsible: particularly the class which is badly in need of land-the land-hungry class, that is, the Scheduled Caste and the Scheduled Tribes—should be represented in the village panchayat and they should be made responsible for supplying this information to the Government machinery.

in the^S. How many people are unemployed villages and what are we going to dc to them ? It is said that bonded labour j is being abolished. Their shackle is removed because of emergency. But is there any alternative employment available in the villages for those who have been freed from bonded labour? First, there should be a proper machinery to look into whether abolished^J bonded labour is completely from the face of the country. Then there i should be a list prepared of those who are! freed from this bad custom and such people should be given alternative employment! elsewhere. After 27 years of independence, there is no record of those unemployed in villages. No statistics have been prepared. Therefore, a list of those people freed from bonded labour should be prepared. A bill on this subject is coming up. There a provision has been made that the District Magistrate will, as far as possible, try to rehabilitate those freed from this evil This phrase "as far as possible" custom. gives the District Magistrale enough scope to say that whatever he could has been done. This is how programmes are being implemented. Those people freed from this custom should be given employment in factories in that particular district. But the factories are not moving into backward and undeveloped

areas, though they are being asked to *go* there. Unless and until factories are located in villages, employed villages will not get any job there. So, factories should, be started in undeveloped areas. Otherwise abolition of bonded labour will be achieved only on paper.

It is said that house sites are given u> the poor in villages, and houses are being erected for them. It is interesting to know how many houses are being erected and what tyes of houses are being erected for the poor people. Will these houses be there this time next year? People are given 13 poles and huts are built with mud walls and tiles are put on the roof. These poles are dug into the ground upto half foot depth. They cannot naturally with-

This type of houses are being erected n the village side. So, this is nothing but i joke played on the poor people. This ihoukl be completely stopped. The bureaue--acy which is having a hand in the imple-Tientation of these programmes is also doing this sort of thing. So, the Government should take note of this thing. Otherwise the whole money will become a waste and the whole labour will be wasted and again there will be an atmosphere of frustration.

The last point that T would like to touch upon is the question of bringing down the prices. Sir, there is a clear-cut disparity which is visible in the country. Government, during the period of this emergency, is not touching the big people or the big money bags or the industrialists. On the contrary, they are being given all the concessions. I do not know wny. There are other productive forces also in the country. The villagers are there who put in their labour, their sweat and their blood for greater production and if there is a bumper crop and if there is more production, then the prices crash town to such a level that these people find it difficult to sell their produce at a profit and find it difficult to continue the

krishnarao Narayan Dhulap] agricultural operations during the coming year. Therefore, it must be realised that this angle is there. 1 do not say that the Government is having an animus towards the village people or the agriculturists or that they are having some favourable altitude towards the industrialists. But they should take note of this situation when they want to bring down the prices. They must not forget that the peasantry in this country Is the most important group and once the peasantry is crushed, then the whole nation will get crushed.

With these words, I support this Resolution.

SHRI IRJENCBAM TOMPOK SINGH (Manipur) : Sir, I also rise to support this Resolution. This Resolution is also very important. Some Members from both sides of the House have dwelt on the 20-point economic programme and there are no two opinions about the importance and utility of this programme and the need of the hour is how to implement this programme. The crux of the problem is how to implement this programme effectively and purposefully. For implementing this programme effectively and purposefully, there should be a co-ordiniating agenc. and there should be a central co-ordinating agency. Sir, I do not want to deal with the 20-point programme because most of the Members have already dealt with it. In this programme, some of the items are in the hands of the Central Government and some are in the hands of the State Governments. But the important question at the moment is how to involve the Members of Parliament in the implementation of this programme. The AICC has also given some instructions or guidelines and has issued a circular to the member belonging to the Congress Party to involve themselves in the implementation of this programme. But, you see, there are the State Governments and there are Ministries at the Centre and State and the implementation of this programme is fo be dpne at various levels at the village level.

there is the district level and State level. Sometimes these programmes are in the hands of the officers also. So, in oulcr to coordinate the work of implementation at these various levels, there should be a co-ordinating agency through which the implementation of most of the items in this programme should normally be the concern of the State Government-. But how to co-ordinate'.' How to have a Central agency to couduci a thorough examination to see how Jar in this State or that State the programme has been implemented and how much is to be done and so on. This is the real problem before us. In the National Development Council discussions used to take place and the Chief Ministers of the Slates used to come and Plan discussions were held either at the end of the year or at the beginning of the year. Officers used to come and the Ministers used to come and they used to discuss here in Delhi. If we are sincere I would like to see that we can have some agency for the collection of data and information for the Centra] Government and it may give directions lo the State Chief Ministers also. But, in the case of the Members of Parliament, Members of both the Houses, they are in the dark and they do not know how far in a particular State this 20point programme has been implemented and how many of 20-points are the direct concern of the State Governments and how many of them are taken up on a top-priority basis at the Centre and State. Some States may take up some programmes on top priority and some other Statss may take up some other points on a priority basis. Therefore, there should be an agency to give directions. To my mind, the-efore. the operative part of this Resolution is for the creation of a Central coordinating agency. Now. what will be the co-ordinating agency ? We have to see whether it can be like the PAC or the Estimates Committee or some such Committee of Parliament. We have to see what is the vuir-nosq and what is the function of the at; ency for co-ordination. That sort of committee will not be possible at the moment. And at the same time

has become a national programme. There is no doubt about it. There are no two opinions about that. At the same time, during this emergency the Government and the Prime Minister is very keen to implement this Therefore, my programme. humble submission to the Government, through you, Sir, particularly to the Planning Minister, is that at least we should have a national committee to look into the matter deeply and effectively as to how to implement this programme. The Prime Minister may be the Chairman. Chief Ministers or Ministers may be nominated and some Members of Parliament may also be nominated. There may be I central agency, a coordinating agency. We may discuss the problems. Sir, some problems may not be common to all States. Take, for instance, bonded labour. I came to know of it in the 20-point programme Bonded labour is never known to our part of the country. Some programme may be paramount in some State, and the same may not be applicable to some other States. The Prime Minister has also said that this 20-point programme is not an end in itself.

As far as the implementation is concerned, the Chief Minister of the State has a vital role to play, because he is at !he head of the administration in the State. But the Chief Minister alone will not do it. At the same time, bureaucrats are there. How far are bureaucrats committed to this programme? They also need reorientation course. Not only that, we have to-in-volve people at the village level, at the district level and every other level where masses are there, because this programme is meant for the masses. Therefore, we have to compile all these reports up to date. After compilation of these reports regarding land, regarding handlooms, etc., when i! comes to implementation actually there will be certain difficulties. Vested interests will come, and sometimes it is an irony in Tndiar politics, in the so-called democratic system For example, even after 27 years of hide Dendence, we are depanding so much on om bureaucrats. 'Bureaucrats' is not a bad term $T^{\wedge \wedge} y$ are civil servants. I do not know

much about the Centre, because I am a new man in the Centre. When one of our colleagues becomes a Minister, sometimes he is listening more to bureaucrats rather than listening to his old colleagues who happened to be his comrade-in-arms in the struggle of economic, political or others. This is an irony of fate in India.

Therefore, to have an agency is very important. It may be a small or big. Reports collected from different States should be examined by that agency and should be placed before both the Houses of Parliament. Only then will we in a position to have discussions in an effective manner, otherwise this programme would be just like 'mantras' or slogans Some Members. and even some Chief Ministers-I will not cuote names-said that this is just like

the Gita...... Lord Krishna speaking to Arjuna, and so on. If these things are correctly implemented, that will be in the best interests of the common people.

I will not deal with all the programmes because it will take valuable time of the House. I will finish within a minute. We are thinking about wages. The Members of Parliament who draw Rs. 51 per day as their wage are also wage earners. They sacrificed their lives at the altar of national movement. Now he is also a careerist are more than the people who are ready to sacrifice for the country. The country is free and the nationalist people in different walks of life are supported to serve in different capacities in different States. After the emergency, Rs. 500 have been increased in the name of secretarial allowance. Even Members of Parliament having this as their only avocation and whose income is not supplemented by other sources, their condition is not good. If a person joints an Assembly at a young age, then even after serving for 4 or 5 terms, he will remain poor in old age. Shri Jairamdas Daulatram is our Member. ' When I was in the 5th Standard, he was the Governor of Assam.. He is a colleague. I of ours now. Therefore, even the Members ' of Parliament should be given pensions. If

[Shi-i Irengbam Tompok Singh] previtaged M.P. those who happen to serve the country's cause are suffering, what will be the condition of the common man There may be 20 points or 40 points or 100! points programmes but they must be taken-up phase by phase. The life of the villagers or those who are "unemployed or landless or are having fixed incomes is very miserable. For example, some of our friends referred to minimum wages of this section or that section. Why should we try to | divide and rule amongst ourselves. Amongst the fixed income group, let us take from Rashtrapati Ji and come down to a peon. A peon has to maintain his family. He needs a hut, a bicycle, square meals and clothing. He has to educate his children, i I won't say regarding the income gap. But at least some minimum wage or minimum | salary should be given to all. We should see to it. We are talking all the time about \ people who remain unemployed. We are' talking all the time about landless labourers and agriculturists. We talk about distribution of land all the time. It is not easy to distribute land like that. Land belongs to those people who are privileged. Therefore, while taking up these things, we should have a national co-ordination committee with the Prime Minister at the top. The State Chief Ministers and Members of Parliament should be in it.

And we may examine thoroughly as to how many out of this Programme should be on top priority basis in a particular State. A programme which is applicable to one State may not be applicable to other States. India is a vast country, the culture differs from one State to the other, the tradition differs from one State to the other. Therefore, in order to see to all these things, within this year, i.e. 1976 before it is too late, we should form a central co-ordinating agency. Only through that agency will we be in a position to open up our eye and see how many programmes are implemented.

Thank you, Sir.

SHRI JAGAN NATH BHARDWAJ (Himachal Pradesh): Mr. Deputy Chairman, Sir, the Resolution moved by

hon. friend is really very important and is according to the need of the time. Sir, he has pointed out the anomalies that arise at the time of implementation of the 20-Point Programme. He has given a very good picture of the anomalies that crop up. So, it is very essential that to deal with those anomalies and to do away the reverse effects of those things or the hardship to certain parties, there should be proper coordination so that all those matters could be properly dealt with. In addition to anomalies, there are other very important aspects of the 20-Point Programme and those also need to be dealt with.

Sir, take, for example, distribution ' of commodities. No doubt, there is some shape of distribution system in the country. But that sy*tem is required to be improved upon very elaborately. This requires proper thinking and proper planning. To do this sort of a technical work or what you call a veiy complicated Work, it is also essential that there should lie some experienced people, people having full knowledge as to how this thing should be carried out. Then only we can be perfect in the implementation of the 20-Point Programme. For example, in the distribution system we want the involvement of co-operative societies. Now, if the cooperative societies themselves are not properly planned, then the result will be a very reverse type of thing. So, the first requirement of the time is that we should make a list of important essential commodities which are basically needed. Then there should be a price system. Perhaps, in today's List of Business, there is a Resolution moved by my friend, Mr. V. B. Raju. There, he has pointed out that there can be a differentiation between the prices of rural commodities and industrial commodities. So, a balance between these items is very essential. So, to think about all these matters, it is very necessary to have a machinery or a coordinating body.

Sir, another point is the workers' participation in management. The Labour

Ministry has drawn up a scheme for workers' participation in the manage ment. But how to implement it? Then is no willing co-operation from the side of employers to implement it. Now, there is the question of bonus. In the matter of bonus, there is one difficulty that the workers have no say in the matter of preparation of balance-sheets. If the worker has some say in the matter of making purchases or making adjustments and appropriations, etc. then there is no difficulty, and the workers will know themselves that this is the profit they make. The attitude of the workers is well-known; they are very co-operative. They understand the requirements of the nation. They are very liberal. They themselves are good in their attitude. But the difficulty is, they feel that they have no say in the matter of calculating the bonus. One condition is that bonus will be available subject to profits. It should be there. It is a national policy. And' we must cooperate, and we have been cooperating.

The workers should co-operate at all stages.

But, it is very desirable to understand their heart and see how they feel how they think about these things. So, foi this purpose if there is a joint managemeni system and workers are allowed into management committees and have a check up the' righ and privilege to balance sheets and calculate profits, what is the harm in giving bonus subject to the condition that there are profits? These are the basic points which make it essential that there should be a coordinating agency or body, as my friend has demanded. Such a body should not only be at the Central level but in the States also. There should be such bodies because this is a serious step that our Prime Minister has taken. My friend has said: well, this is

i just a tamasha. This is not a tamasha.

¹ Everybody knows that when something falls from above it comes to the ground. But it was Newton who codified this law of gravitation. Newton was a great scientist and this law is the result of his think-

| ing. Take, for instance, Aryabhatta; this is the projection of thoughts that Newton gave. So, our Prime Minister has given a similar thing and this is not a tamasha. She has pinpointed that this is the thing which is essential for poor people. She smelt the pulse of the poor people and she has brought to the notice of the public, the Government and the leaders that they will have to concentrate on these things. So, though this is a new thing, this is jiiit like the action of Newton who pinpointed the ordinary thing which became the basis of so much development on earth that we cannot forget it. Same is the case with the programme given to us by the Prime Minister. There are not ordinary things. We are very serious and our Prime Minister is very serious and our Government is serious. Our Government has owned this programme. This is not the weakness of the Government that she has brought out. But the thing is that whatever we have done requires improvement. If we make improvements, it will be more and more useful to the people. Therefore, keeping all these things in view, I think, this Resolution deserves very careful consideration. I, therefore, fully support it and with this I sit

Thank you.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 11.00 A.M. on Monday, the 12th January, 1976.

The House then adjourned at five of the clock till eleven of the clock on Monday, the 12th January, 1976.